

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 19th day of June 2021

Original Application No. 330/00393 of 2021

Hon'ble Mr. Devendra Chaudhary, Member (A)

Shiv Shankar, a/a 63 years, S/o Shri Ram Kripal, R/o Village and post – Hargarh, District Mirzapur.

. . .Applicant

By Adv : Shri Anand Kumar

V E R S U S

1. Union of India through General Manger, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, North Central Railway, DRM's Office, Allahabad.
3. Divisional Railway Manager (P), Northern Railway, Firozpur.
4. Senior Divisional Engineer (CO), Northern Railway, DRM's Office, Firozpur.

. . .Respondents

By Adv: Shri G.K. Tripathi and Shri S.M. Mishra

O R D E R

I have joined this Bench online through video conferencing.

2. Shri Anand Kumar, learned counsel for the applicant is present in court and Shri G.K. Tripathi, learned counsel for the respondent Nos. 1, 3 and 4 and Shri S.M. Mishra, learned counsel for the respondents are present online through video conferencing.
3. Heard learned counsel for both the parties.
4. Learned counsel for the applicant has filed the current OA seeking direction to the respondents to calculate the half period of causal service i.e. 30.11.1984 to 13.12.1987 and full period of temporary service i.e. 14.12.1987 to 30.11.2009 rendered by the applicant followed by

regularization qualifying service for pension and retiral benefits. He has also sought payment of arrear.s In this connection, applicant has filed representation dated 06.12.2019 (Annexure No.4).

5. Learned counsel for the respondent No.2 – Shri S.M. Mishra, submits that the applicant was transferred from North Central Railway to Northern Railway, hence the matter cannot be dealt with North Central Railway.

6. Learned counsel for the respondent Nos. 1, 3 and 4 – Shri G.K. Tripathi, submits that the representation of applicant dated 6.12.2019 is addressed to Northern Railway Head Office, General Manager/Sr. DPO. Looking into the facts of the case, it is accordingly directed that said representation may be decided by respondent No. 4/competent authority within a period of four weeks, by passing a reasoned and speaking order, from the date of receipt of a certified copy of this order.

7. It is made clear that no opinion has been expressed on the merits of the case.

8. O.A. is disposed of accordingly.

9. Let the copy of the order be made available to learned counsel for both the parties.

(**Devendra Chaudhary**)
Member (A)

Manish/-